

[*Translation*]

### **Motepur Dam on Punpun River**

10074. SHRI RAMESHWAR PRASAD: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government propose to construct the Motepur dam on Punpun river near Chandaus with a view to providing irrigation facility to Patna, Jehanabad and Nalanda districts of Bihar; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) No such proposal has been received at the Centre for appraisal.

(b) Does not arise.

### **Financial Assistance for the Renovation of Sone Canals**

10075. SHRI RAM PRASAD SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Bihar Government has requested Union Government to provide financial assistance for the renovation of the Sone Canal; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). Sone Canal Modernisation Project was posed for funding by the World Bank but the State Government assigned second priority to this project after the Subarnarekha Irrigation Phase II (Repeater) Project. Also, due to inadequate budgetary support from the Annual State Plans, the Project has not

received investment clearance of the Planning Commission.

### **Construction of Dams**

10076. SHRI HEERA BHAI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is any scheme under consideration of Government for constructing Kamala dam under the irrigation project at Dungarpur and for constructing ponds and dams in other areas under irrigation projects; and

(b) if so, the names of the areas where dams are proposed to be constructed under this scheme?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). Som Kamla Amba Irrigation Project envisaging construction of a Dam on the river Som near the village Kamla Amba in the Dungarpur District is with the Planning Commission for investment clearance.

### **Spurious Drugs sold in Delhi**

10077. SHRI SARJU PRASAD SAROJ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that spurious drugs are being sold openly in Delhi;

(b) the number of individuals, companies and shops against whom action was taken under Drugs and Cosmetics Act, 1940 during the last three years;

(c) the number of laboratories at present in Delhi for testing spurious drugs;

(d) if there is no such laboratory the reasons therefor;

(d) if there is no such laboratory the reasons therefor;

(e) whether it is a fact that officers have refused even to disclose the names of the spurious drugs seized during the raids conducted last year; and

(f) if so, the reasons therefor and steps being taken by Government in this regard?

THE MINISTER OF STATE OF THE  
MINISTRY OF HEALTH AND FAMILY  
WELFARE (SHRI RASHEED MASOOD):

(a) and (b) As per information furnished by Delhi Administration some cases have come to the notice. Details are given in the Statement below.

(c) and (d). Delhi Administration at present does not have its own Laboratory for testing of Drugs in the Union Territory of Delhi. However, Delhi Administration proposes to establish a combined Food and Drugs Testing Laboratory in the U.T. of Delhi.

(e) No Sir.

(f) Does not arise.